

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CRI-7-2020**

Innocent Maduabuchukwi .... Petitioner  
Versus  
State & Another .... Respondents

WITH  
**LD-VC-CRI-8-2020**

Anthony Igboaka .... Petitioner  
Versus  
State & Another .... Respondents

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Mr. Kamalakant Poulekar, Advocate for the Petitioner.

Mr. Devidas J. Pangam, Advocate General with Mr. Pravin Faldessai, Additional Public Prosecutor for the Respondents.

WITH  
**CRIMINAL WRIT PETITION NO. 58-2020**

Peter @ Petr Shalaginov .... Petitioner  
Versus  
State & Another .... Respondents

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Ms. Caroline Collasso, Advocate for the Petitioner.

Mr. Devidas J. Pangam, Advocate General with Mr. Gaurish Nagvenker, Additional Public Prosecutor for the Respondents.

**Coram:- M.S. SONAK &  
M.S. JAWALKAR, JJ.**

**Date:- 26<sup>th</sup> June, 2020**

P.C.

Leave is granted to correct the cause title as well as the affidavit insofar as the age of the petitioner in LD-VC-CRI-7-2020, is concerned. Such amendment to be carried out forthwith or in any case on or before the next date.

2. The objection raised by Mr. Pravin Faldessai, the learned Additional Public Prosecutor appearing for the respondents is however kept open.

3. The learned Advocate General submits that he will appear in these matters, in which, replies have been filed yesterday.

4. Accordingly, we place these matter on 30.06.2020 subject to constraints of time. It is made clear that an endeavour shall be made to dispose of these matters finally at the stage of admission.

**M.S. JAWALKAR, J.**

**M.S. SONAK, J.**

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